

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

CONTEMPT PETITION NO.12 OF 2006.

IN

ORIGINAL APPLICATION NO. 1612 OF 2003.

ALLAHABAD THIS THE 11TH DAY OF OCTOBER 2006.

HON'BLE MR. A.K BHATNAGAR, J.M

HON'BLE MR. P.K. CHATTERJI, A.M

Krishan Lal Singh son of late S.P. Singh, resident of Quarter No.1, Type II new Colony, N.S.I. Campus, Kalyan Pur, Kanpur Nagar.

.....Applicant

(By Advocate: Sri A.K. Srivastava)

Versus.

1. R.N Das, Secretary, Ministry of Food, Govt. of India,
(Department of Food and Public Distribution), New Delhi.

2. G.K. Shukla, Director, National Sugar Institute, Kalyanpur,
Kanpur.

.....Respondents.

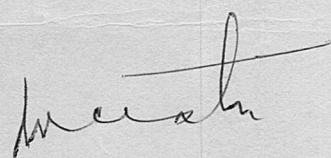
(By Advocate: Sri V.V. Mishra)s

ORDER

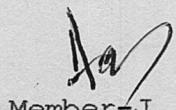
BY HON'BLE MR. A.K BHATNAGAR, J.M.

Heard Sri A.K. Srivastava, learned counsel for the applicant and Sri V.V. Mishra, learned counsel for the respondents.

2. Learned counsel for the respondents submits that the order dated 26.9.2005 passed in O.A. No.1612/03 has already been complied with and this fact is stated in paragraph Nos. 3 and 4 of the affidavit filed by the respondents. Learned counsel for the applicant also conceded this fact that the order has substantially been complied with. Now there remains nothing to adjudicate upon in this C.C.P. Accordingly, the same is dismissed and notices are hereby discharged.



Member-A



Member-J

Manish/-